

12

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


C.P. No. 39/14/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.06.2018**

Name of the Company: SVG Fashions Ltd.

Section of the Companies Act: Section 14 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ISHAN P. SHAH	Advocate	Petitioner	
2.				

ORDER

Advocate, Mr. Ishan P. Shah, is present for the petitioner

Ld. Counsel for the petitioner files proof of service and compliance report as per the NCLT Rules, 2016. The Registry of this Tribunal is in receipt of the communication dated 04.06.2018 received from RD, Ahmedabad, stating inter alia that the powers of under Section-14 have not so far been delegated to him. Hence, it is up to the Central Government to file the reply. In view of this, the RD has made a request for grant of six weeks' time in the matter.

Considering this position, the Registry is directed to issue a Notice to the Central Government, through the Secretary of Ministry of Corporate Affairs, New Delhi, and a copy mark to the RD and ROC, Gujarat, for expediting its reply.

List the matter on 20.07.2018 for hearing.


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 21th day of June, 2018.